



2026:AHC:17560

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 5385 of 2025

Bhola Nath

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rupendra Kumar Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.
2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, with the following prayer:-

"I. issue a writ, order or direction in the nature of mandamus directing the Respondent No. 4 to decide the application dated 09.04.2018 filed by the petitioner under section 109 of Consolidation of Holding Act, 1953, expeditiously."
3. Learned Standing Counsel has no objection in case a direction is issued for early disposal of the aforementioned matter.
4. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Consolidation Officer (respondent No. 4), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order.
5. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.
6. With the aforesaid direction, present writ petition is **disposed of**.

(DINESH PATHAK, J.)

January 22, 2026

Priyanka